

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 316 of 2013 &
IA No. 412 of 2013

Dated : 10th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s Wardha Power Co. Ltd.

... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Hemant Singh

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R.1
Mr. Samir Malik for MSEDCL

ORDER

The learned counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the same on or before 21.02.2014 after serving copy on the other side.

Post the matter on **28.02.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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